17

BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 33/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.07.2017

Name of the Company:

Renish Petrochem FZE

V/s.

Ardor Global Pvt. Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankrupcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. GOPI M. SISODIYA FOR ARJUM R. SHETM

ADVOCATE

CORPORATE

DEBTOR

2. Navin Pahver, Hoh Alvocaler Tarkon am Pahver, by ORDER

Learned Advocate Mr. Navin Pahwa present for Operational Creditor/ Applicant. Learned Advocate Mr. Gopi Sisodiya present for Respondent. None present for other Respondents.

Today Registry brought to the notice of this Tribunal that a caveat application no 10/2017 filed by Central Bank of India Ahmedabad on 03.07.2017 is there.

In the office note it is originally mentioned as no caveat.

It appears that the words "NO" has been struck off and written as "yes on 03.07.2017 by CBI".

The Assistant Registrar is directed to explain about the same within two days.

Since caveat is pending and no notice has been ordered. Applicant is directed to serve notice on this Application to Central Bank of India and file proof of service.

In view of the same the matter is reopened.

List the matter on 20.07.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 18th day of July, 2017.